

में आक्रमण होने और घायल होने वाले व्यक्तियों की भी चर्चा की गई है।

सभापति महोदय : आप नियम 109 पढ़कर देखें तो आपको मालूम हो जायेगा कि जब कोई बिल ग्रन्डर डिस्कशन हो तभी इसको उठाया जा सकता है। उसी समय इसकी एप्लेकेबिलिटी हो सकती है जब कि कोई बिल ग्रन्डर डिस्कशन हो। उसके बाद ही यह मामला उठाया जाना चाहिये।

दूसरी बात मैंने यह बताई कि जब मैं अपनी सहमति दूंगी तभी यह मामला उठाया जा सकता है। किसी और तरह से यह मामला उठ नहीं सकता है।

14.10 hrs.

LOKPAL AND LOKAYUKTAS BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Madam Chairman, on behalf of Mr. Y. B. Chavan, I move this Bill for reference to Joint Committee. There are two changes in the composition of the Committee as given in the Order Paper namely, No. 1 should be replaced by Shri S. A. Agadi and No. 12 by Shri Gunanand Thakur. I beg to move :

"That the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

Shri S. A. Agadi ; Shri K. Anbazhagan ; Shri Frank Anthony ; Shrimati Jyotsna Chanda ; H. H. Maharaja Pratap Keshari Deo ; Shri C. C. Desai ; Shri Shivajirao S. Deshmukh ; Shri Gangacharan Dixit ; Shri Samar Guha ; Shri Kanwar Lal Gupta ; Shri Hem Raj ; Shri Gunanand Thakur ; Dr. Karni Singh ; Shri Kinder

Lal ; Shri Thandavan Kiruttinan ; Shri Amiya Kumar Kisku ; Shri Bhola Nath Master ; Shri V. Viswanatha Menon ; Shri M. B. Rana ; Shri G. S. Reddi ; Shrimati Uma Roy ; Shri Narayan Swaroop Sharma ; Shri Yogendra Sharma ; Shri Shashi Bhushan ; Shri Vidya Charan Shukla ; Shri Ramshekar Prasad Singh ; Shri R. K. Sinha Shri S. Supakar ; Shri Tenneti Viswanatham ; Shri Y. B. Chavan ; and 15 from Rajya Sabha ;

"That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

"that the Committee shall make a report to this House by the first day of the next session ;

"that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

"that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee".

14.13 hrs.

[Mr. Deputy-Speaker in the Chair]

Mr. Deputy-Speaker, while declaring open the present Parliament Session, the President said that a Bill of this kind would be brought before the House. We attach a lot of importance to this measure which we have placed before the House for reference to the Joint Committee. We have had extensive consultations with various State Governments. Our consultations are not yet over. We thought that instead of delaying this matter indefinitely, we should bring forward a Bill which would be considered by the Joint Committee of both the Houses and that during the consideration of the Bill by the Joint Committee, various persons, State Governments, associations and other persons who are interested in the matter could come and depose before the Committee. All these views should of course be taken into

[Shri Vidya Charan Shukla]

consideration by the Joint Committee. The Bill had been circulated to the hon. Members. It is not my intention to go into great details. The purpose of the Bill is very well known and I hope that we shall be able to refer this matter to the Joint Committee without much of a discussion now and that when their report is presented to the House, we can discuss it here thoroughly so that it will be a proper instrument for the betterment of the administrative system.

MR. DEPUTY-SPEAKER : The motion for reference is before the House. It is difficult to discuss anything usefully in one hour. We can straightway refer it to the Joint Committee. We may get an opportunity later on to debate this Bill. So, with the permission of the House, shall I put it to the vote ? (*Interruptions*)

It is not possible. It is a very important thing. Such a perfunctory debate is of no use. You need a long time for this debate. I will put it to the vote. The question is :

"That the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

Shri S. A. Agadi Shri K. Anbazhagan ; Shri Frank Anthony ; Shrimati Jyotsna Chanda ; H. H. Maharaja Pratap Keshari Deo ; Shri C. C. Desai ; Shri Shivajirao S. Deshmukh ; Shri Gangacharan Dixit ; Shri Samar Guha ; Shri Kanwar Lal Gupta ; Shri Hem Raj ; Shri Gunanand Thakur ; Dr. Karni Singh ; Shri Kinder Lal ; Shri Thandavan Kiruttinan ; Shri Amiya Kumar Kisku ; Shri Bhola Nath Master ; Shri V. Viswanatha Menon ; Shri M. B. Rana ; Shri G. S. Reddi ; Shrimati Uma Roy ; Shri Narayan Swaroop Sharma ; Shri Yogendra Sharma ; Shri Shashi Bhushan ; Shri Vidya Charan Shukla ; Shri Ramshekhar Prasad Singh ; Shri R. K. Sinha ; Shri

S. Supakar ; Shri Tenneti Viswanatham ; Shri Y. B. Chavan ; and
15 from Rajya Sabha ;

"that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

"that the Committee shall make a report to this House by the first day of the next session ;

"that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

"that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

The motion was adopted.

MR. DEPUTY-SPEAKER : DR. V. K. R. V. Rao:—He is not present.

SHRI VIDYA CHARAN SHUKLA :
On behalf of Dr. V. K. R. V. RAO:—

श्री ब्रह्म विहारी बाबुपेयी (बलरामपुर) :
क्या उन्होंने अग्रराइज किया है ? इस तरह से आप खड़े नहीं हो सकते हैं ।

MR. DEPUTY-SPEAKER : He is coming in a minute.

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14.16 hrs.

ALLEGED LATHI CHARGE ON KUTCH
SATYAGRAHIS IN BHAVA-
NAGAR JAIL—*Contd.*

SHRI VIRENDRA KUMAR SHAH (Junagadh) : Sir, under rule 109, I move that the business be adjourned in order to discuss the atrocities committed by the police. Under rule 109, the adjournment can be moved. The atrocities have been committed in the Bhavanagar jail. There is a telegram. It says that Madhya Pradesh Kutch satyagrahis including three